

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 263 of 2012 &**  
**IA-423 of 2012**

**Dated : 22<sup>nd</sup> February, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Punjab State Power Corporation Ltd. ... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**  
**Counsel for the Respondent(s): Mr. R.S. Joshi**  
**Mr. Tajender Joshi for R.2 & 3**

**ORDER**

The learned counsel for the Respondents seek some time to file the reply. Accordingly, they are directed to file the same on or before 15.03.2013 after serving copy on the other side. Thereafter, Rejoinder, if any, be filed after serving copy on the other side.

Post the matter for hearing on **05.04.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/ak**